

of Persons with Disabilities (PwDs) has been launched in 2015. The NAP envisages skilling of PwDs through a network of empanelled training partners comprising of Government organisations and non-government organisations. The guidelines for skill development of PwDs have been framed as a part of the scheme of SIPDA {Scheme of Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation Act, 1995)}.

(b) and (c) State-Government specific data are not maintained in this Department.

(d) Imparting skill training to Persons with Disabilities will enhance their employability and employment prospects, both wage and self employment in trades suitable to their types of disabilities.

Rehabilitation of manual scavengers

279. DR. T. N. SEEMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the steps taken by Government for the rehabilitation of manual scavengers and their families including the details of skill training provided to them along with the number of beneficiaries covered and funds spent there under during each of the last three years and the current year, State-wise;

(b) the number of prosecutions, if any, under the laws enacted for prohibition of manual scavenging in the country during the said period, State-wise; and

(c) the further steps proposed to be taken by Government for eradication of manual scavenging, in coordination with the States, in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) The Self Employment Scheme for the Rehabilitation of Manual Scavengers (SRMS) has been revised in accordance with the provision of "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act 2013" (MS Act, 2013) to provide the following benefits to the identified manual scavengers and their dependants:

(i) Onetime cash assistance of ₹ 40000/- to identified manual scavengers.

(ii) Loans for project cost upto ₹ 15.00 lacs on concessional rates of interest.

- (iii) Credit linked back-end capital subsidy upto ₹ 3,25,000/-.
- (iv) Skill Development Training upto two years with stipend of ₹ 3000/- per month. State-wise details of financial assistance provided under SRMS since 6.12.2013, the date of coming in to force of MS Act, 2013, through National Safai Karamcharis Finance and Development Corporation (NSKFDC) are given in Statement-I, II-A and II-B (*See* below).
- (b) The Department of Social Justice and Empowerment does not maintain the statistics of such cases. As per Section 21 of the "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act 2013" (MS Act, 2013). Executive Magistrates who have been conferred judicial powers of first class are empowered to try any offences committed under the Act.
- (c) The major cause for manual scavenging is the existence of insanitary latrines. Section 5 of the MS Act, 2013 prohibits construction of insanitary latrines and engaging of manual scavengers from the date of commencement of the Act *i.e.* 06.12.2013. The Act provides for identification of insanitary latrines and their demolition/conversion into sanitary latrines on a time bound basis. The municipalities/Cantonment Boards and railway authorities have been mandated to construct adequate number of community sanitary latrines within a period of three years from the date of commencement of the Act to eliminate the practice of open defecation.

Statement-I*Status of rehabilitation of identified and eligible Manual Scavengers under Revised SRMS***Details of Onetime Cash Assistance provided**

Sl. No.	States/UTs	2012-13		2013-14		2014-15		2015-16 (upto 15.02.2016)		Total	
		Amount	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries
		(₹ in lac)	(Number)	(₹ in lac)	(Number)	(₹ in lac)	(Number)	(₹ in lac)	(Number)	(₹ in lac)	(Number)
1.	Andhra Pradesh	0	0	0	0	18	45	0	0	18.00	45
2.	Bihar	0	0	0	0	0	0	52.4	131	52.40	131
3.	Chhattisgarh	0	0	1.2	3	0	0	0	0	1.20	3
4.	Karnataka	0	0	50	125	7.2	18	28.4	71	85.60	214
5.	Madhya Pradesh	0	0	0	0	0	0	14.4	36	14.40	36
6.	Odisha	0	0	0	0	0	0	57.6	144	57.60	144
7.	Punjab	0	0	0	0	0	0	28.8	72	28.80	72
8.	Rajasthan	0	0	0	0	0	0	56.4	141	56.40	141
9.	Tamil Nadu	0	0	0	0	0	0	68	170	68.00	170
10.	Uttar Pradesh	0	0	14	35	433.2	1083	2108	5270	2555.20	6388
11.	Uttarakhand	0	0	0	0	0	0	53.6	134	53.60	134
12.	West Bengal	0	0	0	0	38	95	0	0	38.00	95
TOTAL		0	0	65.2	163	496.4	1241	2467.6	6169	3029.2	7573

Written Answers to

[25 February, 2016]

Unstarred Questions 223

3.	Chhattisgarh	0	0	0	0	0	0	0	0	0	0
4.	Karnataka	0	0	0	0	0	0	128.63	574.75	0	0
5.	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0
6.	Odisha	0	0	0	0	0	0	38.29	0	7.81	0
7.	Punjab	0	0	0	0	0	0	13.36	0	0	2.82
8.	Rajasthan	0	0	0	0	0	0	0	0	0	2.82
9.	Tamil Nadu	0	0	0	0	0	0	0	0	0	0
10.	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0
11.	Uttarakhand	0	0	0	0	0	0	38.665	0	2.405	3.27
12.	West Bengal	0	0	48.51	59.49	17.60	0	0	0	0	0
GRAND TOTAL		0	0	48.51	59.49	17.60	0	218.94	574.75	10.215	8.91

Note: In case of Karnataka, the amount shown in column 10 has been sanctioned to the State Channelising Agency.